

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APEAL NO. 322 OF 2018 &  
IA NO. 1549 OF 2018**

**Dated: 3<sup>rd</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Madamageri Solar Power Project LL.P & Anr. .... Appellant(s)  
Versus  
Hubli Electricity Supply Company Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Shahbaz Hussain for R-1

**ORDER**

***Admit.***

Learned counsel, Mr. Shahbaz Hussain undertakes to file vakalatnma on behalf of Respondent No.1 within one week.

List the matter on **15.02.2019**, as requested by learned counsel for the parties. Interim order to continue till the next date of hearing.

**(S. D. Dubey)  
Technical Member**

*Pr/js*

**(Justice Manjula Chellur)  
Chairperson**